

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 286/GT/2020

Subject : Petition for revision of tariff of Vindhyachal STPS Stage-IV (1000 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.

Petition No. 422/GT/2020

Subject : Petition for approval of tariff of Vindhyachal STPS Stage-IV (1000 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited

Respondents : MPPMCL and 6 others

Date of Hearing: **6.12.2022**

Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Venkatesh, Advocate, NTPC
Shri Ashutosh Shrivastava, Advocate, NTPC
Shri Nihal Bhardwaj, Advocate, NTPC
Shri Kartikay Trivedi, Advocate, NTPC
Shri Sameer Aggarwal, NTPC
Shri Harsh V Kabra, NTPC
Shri Ravin Dubey, Advocate, MPPMCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in both the matters. At the request of the learned counsel, the Commission permitted the Petitioner to upload the note of arguments, in the web portal of the Commission.

2. The learned counsel for the Respondent, MPPMCL referred to the reply and made oral submissions in the matters. He also prayed that the Respondent may be permitted to file short written submissions, on the note of arguments circulated by the Petitioner. In response, the learned counsel for the Petitioner submitted that the Petitioner may also be permitted to file its response to new facts/issues, if any, raised by the Respondent in its written submissions.

3. The Commission, after hearing the parties, permitted the Respondent MPPMCL to file its written submissions (not exceeding three pages) to the note of arguments circulated by the Petitioner by **31.12.2022** and the Petitioner, may, if required, file its response to the same, on



or before **10.1.2023**. The parties shall ensure that their submissions are filed within the due dates mentioned and no further extension of time shall be granted for any reason.

4. Subject to the above, order in these petitions, was reserved.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

